

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) Excepting the Governments of Jammu and Kashmir, Kerala and West Bengal, whose replies are awaited, the other State Governments and UT Administrations have not reported any such search, arrest or harassment, during the relevant period.]

Apprehension and conviction of persons in Delhi and other Union territories

1163. SHRIMATI SAROJ KHA-PARDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons apprehended and convicted, separately in

Delhi and other Union territories during the last six months under the Essential Commodities Act for charging excess rates, refusing to sell goods in spite of having sufficient stocks of those goods and for non-displaying of stock and price lists; and

(b) the number of persons whose licences have been suspended during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) A statement containing the requisite information in respect of all the Union Territories is laid on the Table of the House.

संलग्न तालिका में देखा जा सकता है कि

Statement

The number of persons apprehended and convicted separately in Delhi and other Union territories during the last six months under the Essential Commodities Act, for charging excess rates, refusing to sell goods in spite of having sufficient stocks of these goods and for not displaying of Stock and Price Lists and the Number of Persons whose Licences have been suspended during the above period.

Name of the Union Territory	No. of persons apprehended	No. of persons convicted	No. of persons whose licences were suspended
1. Andaman and Nicobar Islands	Nil	Nil	Nil
2. Arunachal Pradesh	Nil	Nil	Nil
3. Chandigarh	4	Nil	Nil
4. Dadra and Nagar Haveli	Nil	Nil	Nil
5. Delhi	133	Nil	7
6. Goa, Daman & Diu	42	7	Nil
7. Lakshadweep	Nil	Nil	Nil
8. Pondicherry	3	3	Nil
9. Mizoram	Nil	Nil	Nil

†[]English translation.